

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 21079/2022

(Arising out of impugned final judgment and order dated 02-08-2022 in WPA No. 17452/2019 passed by the High Court At Calcutta)

VARDAN ASSOCIATES PVT. LTD. Petitioner(s)

VERSUS

ASSISTANT COMMISSIONER OF STATE TAX CENTRAL SECTION & ORS.

Respondent(s)

(IA No. 177455/2022 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT IA No. 192023/2022 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 31-10-2023 This petition was called on for hearing today.

CORAM :

HON'BLE MS. JUSTICE HIMA KOHLI

HON'BLE MR. JUSTICE AHSANUDDIN AMANULLAH

For Petitioner(s) Mr. R. Balasubramanian, Sr. Adv.
Mr. Mehul Sharma, Adv.
Mr. Karunakar Mahalik, AOR
Mr. Yash Tyagi, Adv.
Mr. Manoranjan Mishra, Adv.
Mr. Sarbendra Kumar, Adv.

For Respondent(s) Mr. Rakesh Dwivedi, Sr. Adv.
Ms. Madhumita Bhattacharjee, AOR
Ms. Urmila Kar Purkayasthe, Adv.
Ms. Srijia Choudhury, Adv.

Mr. Balbir Singh, A.S.G.(NP)
Mr. Mukesh Kumar Maroria, AOR
Mr. Rupender Sinhmar, Adv.
Mr. Shlok Chandra, Adv.
Mr. Shantnu Sharma, Adv.
Mr. Naman Tandon, Adv.

UPON hearing the counsel the court made the following
O R D E R

Leave granted.

2. The appeal stands disposed of in terms of the signed reportable order. Pending application stands disposed of.

(Geeta Ahuja)
Assistant Registrar-cum-PS

(Nand Kishor)
Court Master (NSH)

(Signed reportable order is placed on the file)